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*128. SHRI JAGANNATHRAO JOSHI:

SHRI FALRAJ MISHRA:

Will the Mirister of FINANCE be pleased to state

- (a) whether his attention has been drawn to a news report which appeared in the Hindi Daily 'Navbharat Times' published from Delhi dated the 9th February, 984 to the effect that the Reserve Bank Governor had expressed his unh appiness over the grant of mass loans ecently;
- (b) whether his attention has also been drawn to press reports regarding dissatisfaction among banks officers about the manner in which mass loans are being distributed;
- (c) if so, what are the details in this regard and what is Government's reaction thereto;
- (d) whether there were a'so adverse press comments about the mass loaning scheme; and their implications; and
- (e) if so what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY CF FINANCE (SHRI JANARDHANA POOJARY); (a), (b) and (d) Gove nment have seen the press reports.

(c) and (e) Exchange of views on various issues between Reserve Bank of India and Covernment is a continuing process.

Government have advised the banks to accelerate tempo of credit assistance to viable productive ventures of weaker sections of the community. To achieve this objective, it has been suggested that the banks may launch campaigns to identify beneficiaries. To create greater twareness among the weaker section about the facilities that they can a ail from banks to motivate them to undertake productive ventures credit assistance and also to

demonstrate to the people that facilities meant for these groups are in effect reaching them, banks hold functions where beneficiaries receive in public bank assistance for viable ventures on the basis of applications received, scrutinised and sanctioned by competent bank officer.

Interim Report of the Eighth Finance Commission

*129. SHRIMATI MAIMOONA SULTAN:

SHRI NARENDRA SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Eighth Finance Commission has submitted any interim report in compliance with Government's request in this regard;
- (b) if so, what are the highlights of the interim report; and
- (c) what decision Government have taken thereon?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHER-JEE): (a) to (c) The interim report of the Eighth Finance Commission and the explanatory memorandum on the action taken by the Government thereon were placed on the Table of the House on 9th December, 1983.

Amount due from HINDALCO towards Aluminium Regulation Account

*130. SHRI GHULAM RASOOL MATTO:

SHRI KALYAN ROY:

Will the Minister of FINANCE be pleased to refer to the answer to Starred Question 1 given in the Raiva Sabha on the 15th November, 1983 and state:

(a) whether the Industrial Finance Corporation of India and Industrial Credit and Investment Corporation of India have appointed their

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nominees as Directors in the HINDAL-CO and if so, what are their names;

- (b) if not, what are the reasons therefor:
- (c) what are the detai's of the amount of dues towards the Alumi-Account till nium Regulation February, 1984;
- (d) whether a compromise been made with HINDALCO to waive nearly Rs. 10 crores out of the total dues which will be paid in 40 instalments and if so, when and what are the details in this regard; and
- (e) what is the total loss to the Aluminium Regulation Account a result of this compromise?

THE DEPUTY MINISTER IN THE (SHRI MINISTRY OF FINANCE POOJARY): (a) JANARDHANA and (b) Industrial Finance Corporation of India (IFCI) had decided to appoint Shri S. K. Rishi as its nominee on the Board of HINDALCO and had communicated its decision to the Company on 19-12-1983. Industrial Credit and Investment Corporation of India (ICICI) had. decided to appoint Shri S. S. Betrabet as its nominee on the Board HINDALCO and had communicated Company on decision to the 22-12-1983. As against the proposed appointment of two additional nominee Directors besides Life Insurance Corporation of India (LIC) / and Industrial Development Bank India (IDBI) nominees who a'ready, on the Board, the Company's Board had only one available vacancy. The institutions have therefore decided to appoint, Shri Betrabet who since joined the Board of HINDALCO with effect from 1-3-1984. The appointment of Shri Rishi has been kept in abeyance for the time being.

(c) and (d) HINDALCO withheld payment of dues to Aluminium Regulation Account (ARA) amounting to Rs. 35.67.27,630 for the period from 4-10-1979 to 31-8-1983 on the strength of interim orders of Supreme Court

and Calcutta High Court. An amount of Rs. 2.5 crores was paid by HIND-ALCO in accordance with the interim orders leaving an outstanding amount of Rs. 33,17,27,630. While the court cases were pending, HINDALCO, offered to settle the matter out of court on the basis that it unconditionally accepts the liability for payment of dues. Government has accepted the offer and the matter has been settled out of court. Out of the outstanding amount of Rs. 33,17,27,630, it was determined that an amount Rs. 10,42,29,128 was reimbursible to HINDALCO as additional electricity charges actually paid by it to UPSEB for the period from 30-6-1980 to 31-8-1983 as per the commitment made by Government to HINDALCO July, 1980. Thus the net dues οf HINDALCO for the period from 4-10-1979 to 31-8-1983 worked Rs. 22,74,98,502. As per the out court settlement, HINDALCO allowed to pay the net dues in 48 equal monthly instalments of Rs. 47,39,552 each, the first such instalpayable by 31-1-1984. ment being HINDALCO was required to execute a bank guarantee, initially valid one year, for the arrear amount Rs. 22,74.98,502. HINDALCO has paid the 1st and 2nd instalments by due dates. It has also furnished a bank guarantee which together with bank guarantees already furnished to the courts covers the total dues. From 1-9-1983, HINDALCO has been paying the current dues regularly.

(e) Does not arise.

Defence Projects for Indigenous Production of Defence Materials

*131. SHRI RAMANAND YADAV: Will the Minister of DEFENCE pleased to state:

(a) whether it is a fact that commissioning of most of the defence projec's for the indigenous production of defence materials in the country delayed due to the delay in taking decisions which leads to cost escalations: and